COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 218 OF 2016

Dated: 22nd September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Hindustan Petroleum Corporation Ltd.

....Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Manu Seshadri

Mr. Ishan Bisht

Counsel for the Respondent(s) : Mr. Rajinder Kaul

Mr. Sumit Kishore for R.1

Mr. Rajat Navet

Ms. Prachi V.Sharma

Ms. Sanchita Talwar for R.2

ORDER

We are informed by learned counsel for the parties that pursuant to our last order, efforts were being made to arrive at an amicable settlement. However, the same did not materialise. Hence, list this matter for further hearing on <u>03.11.2017</u>.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai) Chairperson

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